

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 22 of 2014 in**  
**DFR No. 2897 of 2013**

**Dated : 23<sup>rd</sup> April, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Kerala State Electricity Board ... Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.T. George**

**Counsel for the Respondent (s): Ms. Mukti Chowdhary**

**ORDER**

Still the State Commission has not filed the explanation which was sought for by the Order dated 18.02.2014. The proxy counsel appearing for the State Commission seeks some more time to file the explanation.

Post the matter on **29.04.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/js